

NATIONAL COMPANY LAW APPELLATE TRIBUNAL, NEW DELHI
Company Appeal (AT) No. 31 of 2020

IN THE MATTER OF:

Jaideep Halwasiya

....Appellant

Vs.

A.A. Infraproperties Pvt. Ltd. & Ors.

....Respondents

Present:

For Appellant: Mr. S.N Mukherjee, Sr. Advocate

For Respondents: Mr. Amit Sibal, Sr. Advocate with Mr. Eiaz Maqbool, Ms. Tanima Kishore, Ms. Aishwarya Sarkar, Mr. Aishvary Vikram, Mr. Vinay Tripathi, Advocates for R-1.

Mr. Abhijit Sinha, Advocate for R-2.

Mr. Abhijeet Sinha, Advocate for R-3.

O R D E R

06.02.2020: After hearing learned counsel for the parties and going through the Impugned order, we find that the National Company Law Tribunal, Kolkata Bench, Kolkata has declined to grant an interim relief and adjourned the matter for further consideration on 06.02.2020.

Mr. S.N Mukherjee, Sr. Advocate representing the appellant submitted that the matter has been adjourned to 12.02.2020.

We find that the order has not been passed on merit it can only be gathered that the Tribunal has declined to grant an interim relief in ex-parte. It would there be appropriate to direct the Tribunal to pass a reasoned order after hearing the parties on 12.02.2020 and make endeavours for disposal of the petition within one week.

Copy of this order be sent to the Tribunal for information.

The appeal is accordingly disposed of.

[Justice Bansi Lal Bhat]
Member (Judicial)

[V. P. Singh]
Member (Technical)

[Shreesha Merla]
Member (Technical)

sa/nn